

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. 4525  
TO BE ANSWERED ON 20<sup>TH</sup> MARCH, 2020**

**MENTAL HEALTHCARE ACT, 2017**

**4525. SHRI GIRISH BHALCHANDRA BAPAT:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Central Authority and the State Authorities formed under Mental Healthcare Act, 2017 have done registration of Mental Health Establishments under their control as required under section 43 (a) and 55 (a) of the Act respectively and if not the reasons therefor;
- (b) the procedure being adopted for registration of the Mental Health Establishments in States/UTs where the new mental health authorities have not been formed yet; and
- (c) whether the Central Authority and the State Authorities have developed quality and service provision norms for different types of mental health establishments under section 43 (b) and section 55 (b) of the Act respectively and if not, the reasons therefor?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND  
FAMILY WELFARE  
(SHRI ASHWINI KUMAR CHOUBEY)**

(a) to (c): As per Section 43 (a) and 55 (a) of the Mental Healthcare Act, 2017, the Central Mental Health Authority (CMHA) and State Mental Health Authorities shall register all mental health establishments under their control. Section 65(4)(a) of the Act states that every mental health establishment shall, for the purpose of registration and continuation of registration, fulfill the minimum standard of facilities and services as may be specified by Regulations made by the Authority. The CMHA has developed the minimum standards of facilities and services for registration of mental health establishments, which is under process for finalization and notification. No other procedure for registration of mental health establishments in States/UTs where State Authority has not been formed has been defined in the Act.